

Annexure-3  
**Name of the corporate debtor: Gwalior Polypipes Limited Date of commencement of liquidation: 07.10.2024**  
**List of stakeholders as on: 13-01-2026**  
**(Version 6 dated 13-01-2026, pursuant to claims received up to 09-11-2024)**  
List of operational creditors (Government Dues)

Sl. No	Department	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off		Amount of claim rejected		Amount of claim under verification		Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted								
1	Employee Provident Fund Organization		18-Oct-2024	₹ 40,95,138	₹ 40,95,138	unsecured	₹ -	-	0.81%	₹ -	₹ -	₹ -	₹ -				
2	Madhya Pradesh Industrial Development Corporation		8-Nov-2024	₹ 23,69,050	₹ 13,83,183.26	unsecured	₹ -	-	0.27%	₹ -	₹ -	₹ 9,85,867					
3	Kota Electricity Supply Limited		24-Dec-2024	₹ 4,79,293	₹ 2,55,073	unsecured			0.05%					2,24,220			
4	Commercial Tax Office		16-Jan-2025	₹ 10,72,81,256	₹ 1,65,37,564	unsecured			3.27%					9,07,43,692			
	<b>Total</b>			₹ <b>11,42,24,737</b>	₹ 2,22,70,958		₹ ₹ -		4.40%	N/A	₹ -	₹ 9,19,53,779	₹ 0				

Notes: These notes to be considered as an integral part of this sheet

1. The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the
2. The list of stakeholders, as modified from time to time, shall be: (i). available for inspection by the persons who submitted proofs of claim; (ii). available for inspection by members, directors, and
3. The liquidator reserve her right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner as may be directed by the Adjudicating Authority.